55 Written Answers

(b) Estimated milk production during the past three years is a* under:

1990-91 53.7 million tonnes 1991-92: 56.3 million tonnes

1992-93: 58.6 million tonnes

(anticipted achievement)

(c) No, Sir.

(d) Does not arise.

Expansion of Operation of Black Board

360. DR. NARREDDY THULAS1 REDDY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be plea-ged to state:

(a) whether there is any proposal under Government's consideration to expand "Operation Black Board" scheme; and

(b3 if so, the details thereof?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) Government have taken a decision to expand the scheme during the VIIIth Plan so as ,to provide 3 rooms and 3 teachers in about 30 per cent of the schools where the enrolment exceeds 100. It has also been decided to provide additional teacher and accommodation as well as taeching earning equipment for about 10 per cent of the upper primary schools.

Central assistance will consist of salary of additional teacher during the VIIIth Plan and for equipment for upper primary schools. Construction will be the State Government's responsibility.

Case against ICAR

3313. SHRI SHIV PRATAP MISHRA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Indian Council of Agricultural Research has hired the services of M/s. Sikri and Company, a private firm for peading the case filed against the ICAR; (b) if so, what are the details thereof and whether ICAR is permitted to do so;

(c) if so, what are the Rules and con* ditions under which ICAR has hired the services of a private firm;

(d) whether the legal Advisors of ICAR and other Government Lawyers who are already pleading their are incompetent to handle their cases;

(e) whether ICAR is seeking a large number of adjournments in the current case of Scientists being heard in the Central Administrative Tribunal's principal bench, New Delhi only due to the illness of senior counsel of M/s. Sikri and Company;

(f) whether ICAR, is spending a huge amount of money in legal cases due to the above reasons; and

(g) whether some standby arrangement can be made by I.C.A.R. so as to avoid the wasteful expenditure in the present case in the CAT; if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVEN-TIONAL ENERGY- SOURCES WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) Yes Sir.

(b) and (c). The ICAR is a registered society registered under the Societies Re. gistration Act. 1860 which functions on the basis of grants-in-aid from the Govt of India. The affairs of the Society are regulated by the Rules and Bye laws framed by the Governing Body of (CAR. Being a Society it is treated at par with Public Sector Undertaking for the purpose of Legal Advice and for conduct of litigation. The Ministry of Law has suggested that the Society may prepare a list of is own Counsels/Ad. vocates/Pleaders and frame its own rules or terms and conditions of appointmeni